

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

**Excise Miscellaneous Application No.50844 of 2019 in
Excise Appeal No. 50314 of 2019 [DB] with
Excise Cross Objection No.50358 of 2019**

[Arising out of Order-in-Appeal No. 1263(crm)ce/jdr/2018 dated 15/11/2018 passed by the Commissioner, Central Excise & Central Goods & Service Tax Commissionerate, Udaipur (Raj.)]

**Commissioner, Central Excise &
Central Goods & Service Tax, Udaipur** **...Appellant**

VERSUS

M/s.Reliance Chemotex Industries Ltd. **...Respondent**
Village -Kanpur, Udaipur

APPEARANCE:

Shri R.K. Mishra, Authorised Representative for the Appellant (Deptt.)
Shri. Ankit Totuka, Advocate for the Respondent (Assessee)

**Coram: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION : **18/02/2020**

FINAL ORDER No. 50375/2020

RAMESH NAIR:

Miscellaneous application seeking withdrawal of the impugned appeal has been filed by the Department, in accordance of Board's Instructions dated 22/08/2019 issued under F. No. 390/Misc/116/2017-JC, which has revised the pecuniary limit of this Tribunal.

2. In view thereof, it is clear that the appeal for Rs. 50,00,000/- and above can only be filed before this Tribunal. This limit earlier

was of Rs. 20,00,000/-. Accordingly, the appeal in hand is allowed to be withdrawn.

3. The Miscellaneous Application is allowed and the Cross Objection is disposed of. The appeal stands, accordingly, dismissed as withdrawn.

[Pronounced in the open Court]

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Anita